IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.1341/93 + O.A.No.1383/93

BETWEEN :

Miss K.R.R.Sari Devi

AND

The Chief Commissioner of Income Andhra Pradesh, Ayakar Bhavan, L.B. Stadium Road, Easheer Bagh, Hyderabad-4.

O.A.1383/93

Miss K.R.R.Sari Devi-

AND

The Chief Commissioner of Income Tax, Andhra Bradesh, Ayakar Bhavan, L.B.Stadium Road, Basheer Bagh, Hyderabad-4.

Counsel for the Applicant

Counsel for the Respondent

Date of Order: 22.1.97

Applicant.

. Respondents.

. Applicant

. Respondent.

.. Mr.J.C.Francis

. Mr.N.V.kaghava Redg

CORAM:

HON BLE SHRIR RANGARAJAN : MEMBER (ADMN.)

HON BIE SHRIB.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

on the basis of the letter dt. 20.1.97 submitted by the learned standing counsel Mr.N.V.Raghava Reddy. It is stated in that letter that the applicant was dismissed from service from fore-noon of 7.4.94 and not from fore-noon of 7.4.93. Hence the learned counsel submitted that the date recorded as 7.4.93 in the 3rd para of the judgement in both the OAs dt. 26.11.96 needs correction. This is a typographical

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error and hence this have to be corrected.

- 2. In view of the above the date of dismissal from service noted as 7.4.93 in the 3rd para of the judgement referred to above is corrected as 7.4.94.
- 3. The registry should make necessary correction and inform the concerned. The letter is disposed of as above.

RETURN RECORD COFY

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